

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No.42185 of 2014

(Arising out of Order-in-Appeal No.100 & 101/2014 dt.01.07.2014 passed by Commissioner (Appeals) Central Excise & Service Tax, Large Taxpayer Unit 1775, J.N.Road, Anna Nagar(w) Extn., Chennai 600 001)

M/s. Rane TRW Steering Systems Limited,
38th KM Stone, GST Road,
NH 45, Vallancherry Village,
Guduvancherry- 603 202

Appellant

Vs

**Commissioner of Central Excise and Service Tax
LTU, Chennai**

Respondent

1775, J.N.Road, Anna Nagar (w) Extn.,
Chennai – 600 101.

APPEARANCE:

For the Appellant : Ms. Varshini P., Advocate
For the Respondent: Sh. Selva Kumar, AC (AR)

CORAM :

HON'BLE SH. S.S. GARG, MEMBER (JUDICIAL)

HON'BLE SH. M.AJIT KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING/ DECISION: 24.01.2024

FINAL ORDER No.40087/2024

Order: [Per Mr. S. S. Garg]

It is submitted that the appellant has availed the scheme under Sabka Vishwas (Legacy Dispute Resolution) Scheme Rules, 2019. They have been issued discharge certificate as per Form – 4. In view of this, the appeal is dismissed as deemed to be withdrawn.

(dictated and pronounced in court)

(M.Ajit Kumar)
Member (Technical)

(S.S. Garg)
Member (Judicial)